

# LOK SABHA

## (Part II—Proceedings other than Questions and Answers)

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### LOK SABHA

Wednesday, 9th May, 1956

*The Lok Sabha met at Half Past Ten of the Clock*

[MR. SPEAKER in the Chair]

### QUESTIONS AND ANSWERS

(See Part I)

11-31 A.M.

#### PAPERS LAID ON THE TABLE AGREEMENT ON CANADA-INDIA COLOMBO PLAN ATOMIC REACTOR PROJECT

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I beg to lay on the Table a copy of each of the following papers:

(1) Agreement on the Canada-India Colombo Plan Atomic Reactor Project.

(2) Messages exchanged between the Prime Ministers of Canada and India and Statement published on the occasion of the signing of the above Agreement.

[Placed in Library. See No.—S—146/56].

#### STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCE GIVEN

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table Supplementary Statement No. II showing the action taken on assurance given by the Minister of Food and Agriculture in reply to Unstarred Question No. 1263 on the 20th April, 1956. [See Appendix XII, annexure No. 37.]

#### BUSINESS ADVISORY COMMITTEE THIRTY-FIFTH AND THIRTY-SIXTH REPORTS

**Sardar Hukam Singh (Kapurthala-Bhatinda):** I beg to present the Thirty-fifth and Thirty-sixth Reports of the Business Advisory Committee.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### FIFTY-SECOND REPORT

**Sardar Hukam Singh (Kapurthala-Bhatinda):** I beg to present the Fifty-second Report of the Committee on Private Members' Bills and Resolutions.

#### LEAVE OF ABSENCE

**Mr. Speaker:** The Committee on Absence of Members from the Sittings of the House in its Fourteenth Report has recommended that leave of absence may be granted to the following members for the periods indicated in the Report:

Shri Uday Shankar Dube, Shrimati Indira A. Maydeo, Shri H. C. Heda, Shri Kotha Raghuramaiah, Shri T. A. N. Subramania Chettiar, Shri Atulya Ghosh, Shri N. Somana, Shri Sofi Mohd. Akbar, Shri Shibbanlal Saksena, Shri P. T. Punnoose, Dr. Satyaban Roy, Shri L. Elayaperumal, Shri Tridib Kumar Chaudhuri, Shri Sarju Prasad Misra, Shri A. V. Thomas, Shri Shah-nawaz Khan, Shrimati Ila Palchoudhury, Shri Tushar Chatterjea.

I take it that the House agrees with the recommendation of the Committee.

**Shri Kamath (Hoshangabad):** On a point of information, Sir. In the last paragraph, that is paragraph 21 of this Report, it is stated:

“A statement showing names of Members who have been continuously absent from the sittings of the House for more than 15 days during the Twelfth Session (position as on 9-4-56) is laid on the Table.”

Does this mean that these Members—of course, a statement has been laid already on the Table—have been absent from the sittings of the House without any request or application for leave? What does it mean exactly?

**Shri Altekar (North Satara):** In that case, the leave was granted by the House and the statement shows how many were absent. . . .

**Mr. Speaker:** The hon. Member wants to know whether they absented without any application or permission from the House.

**Shri Kamath:** Without any request or application for leave.

**Shri Altekar:** It is not that. Those Members were absent with leave. Their names are given so that hon. Members may know during the whole period how many Members were absent for 15 days and more.

**Shrimati Renu Chakravarty (Basirhat):** Is it not a fact that permission is needed only when a Member is absent for more than 60 days?

**Mr. Speaker:** Not necessary for 15 days. But what happens is that hon. Members know for themselves how long they are likely to be absent and whether they need apply for leave. Sometimes they may come within the mischief of 60 days, and therefore, they send applications in advance. We have merely given those names for which applications have been received and who have been continuously absent for 15 days or more.

**Shri Syamnandan Sahaya (Muzaffarpur Central):** Is it necessary to apply for leave if a Member is absent for more than 15 days but less than the period when he will be debarred?

**Mr. Speaker:** It is not necessary. It is safer for him to apply for leave. But it is absolutely left to his own choice. If any hon. Member stays away for a long time, the House will naturally like to know about it, and if he is interested in keeping the House informed, he may do so.

I take it that the House agrees with the recommendations of the Committee.

**Hon. Members:** Yes, Sir.

**Mr. Speaker:** The Members will be informed accordingly.

#### CORRECTION OF ANSWER TO STARRED QUESTION

**The Minister of Industries (Shri Kanungo):** In part (a) of Starred Question No. 1203 (answered on the 5th April, 1956) Pandit D. N. Tiwary had asked whether fountain pens of "Parker 51" and "Shaeffer" quality are being manufactured in the country. As Pandit D. N. Tiwary was not present in

the House during the Question Hour, an answer (in the affirmative) was laid on the Table of the Lok Sabha. Actually, the answer should have been in the negative. I regret the inaccuracy that has crept in due to a typographical error and seek your permission to correct that answer by substituting the following:

"No, Sir."

#### BUSINESS ADVISORY COMMITTEE THIRTY-FOURTH REPORT

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to move:

"That this House agrees with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 7th May, 1956."

**Shrimati Renu Chakravarty (Basirhat):** May I seek some information? In the Thirty-fourth or Thirty-fifth Report is the States Reorganisation Bill mentioned? May I know whether this has been finally postponed?

**Mr. Speaker:** Not in this; this relates only to Insurance. . . .

**Shrimati Renu Chakravarty:** Originally we wanted to take it within the purview of the work which will have to be done in this Session. I would like to know whether that has been shifted.

**Mr. Speaker:** Hon. Members are aware that the Joint Committee has to report to the House by the 14th May. If anything has happened in the Joint Committee, the Chairman of the Committee will certainly intimate to the House. Any hon. Member may ask the Chairman of the Committee and obtain information. If nothing happens till then, we will see what has to be done with regard to the Joint Committee.

**Shri T. Subrahmanyam (Bellary):** May I request the Minister of Parliamentary Affairs to inform us up to what date the House will be sitting this Session?

**Mr. Speaker:** That does not arise out of this motion.

**Shri Punnoose (Alleppey):** Is it not time to enquire when the House will rise? Can any information be given or not? This is a business of this Committee.

**Mr. Speaker:** Is it an amendment to this motion? No.